

[*Translation*]**Orphan Children**

*254. SHRIRAMKAPSE: Will the Minister of WELFARE be pleased to state:

(a) whether the Government have conducted any survey in regard to the orphan children;

(b) if so, the number thereof, State-wise; and

(c) the steps taken by the Government for their rehabilitation?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) and (b). The Government of India and UNICEF had sponsored a sample survey of street children for the cities of Delhi, Bombay, Calcutta, Madras, Bangalore, Hyderabad, Indore and Kanpur. The category of street children surveyed includes orphan children also. However, it does not give separate figures for orphan children. The number of street children as identified in these cities are as follows:

Delhi has 1.10 lakh street children and Madras has 0.40 lakh street children. Other cities have not given total (number of such children.

The study conducted by the Tata Institutes of Social Science for the State of Maharashtra in 1983 estimates a figure of 2089600 for orphan children in 1991.

(c) There is a Centrally Sponsored Scheme for the Welfare of Children in Need of Care Protection which now has been transferred to States from 1.4.1992. A new Central Scheme for the Development of street Children has been approved for implementation from 1992-93. The

components of the programme include nutrition's, non-formal education, health services vocational training shelter with a view to rehabilitate them in society.

[*English*]**Foreign Equity In Joint Venture**

*255. SHRI MANORANJAN BHAŦTA:
SHRIGEORGE FERNANDES:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government offered any equity to foreign oil companies in Joint ventures for development of oil fields; and

(b) if so, the details thereof?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): (a) Yes, Sir.

(b) Twelve discovered oil/gas fields have been offered to private companies for development in joint venture with ONGC/OIL. In case of a Joint Venture incorporated in India, the equity participation of foreign/Indian companies can be upto a maximum of 51%. In case of an unincorporated Joint Ventures in the nature of a production Sharing contract, the participating interest of foreign/Indian companies could be upto 60%.

[*Translation*]**Modern Food Industry**

*256. SHRIV.S. VIJAYARAGHAVAN Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) the locations of the units of Modern Food Industry, State-wise;